

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 15/2025 (EZ)

In the matter of: -

HARIHAR SAMAL & ANR.

Applicant

Versus

STATE OF ODISHA & ORS.

Respondent(s)

Date of Hearing : 12.09.2025

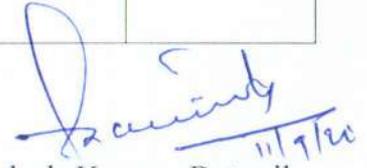
INDEX

Sl. No.	Particulars	Detail	Annexure	Continuity page No
1.	Additional Affidavit on behalf of M/s. Rimjhim Ispat Ltd. (Formerly known as M/s. BRG Iron & Steel Co. Pvt. Ltd.) Respondent No. 13. at Kurunti, P.O: Kuspanga, Dist: Dhenkanal	(i) Reply to the Rejoinder filed by the Petitioner (ii) Water requirement demand note by the Water Resources Dept. and CGWA clearance (iii) Correspondence on Forest Land diversion (iv) Proof of service sent vide email dt. 11.09.2025	I II III IV	402-404 405-408 409-411 412

Place: Bhubaneswar

Dt. 11th Sept. 2025.

Signatory


Sri Ashok Kumar Patnaik
Authorised

on behalf of M/s. Rimjhim Ispat Ltd., for **Respondent No. 13**
Office at Jayadev Vihar, Bhubaneswar, Odisha


Shri Debesh Kumar Biswal, Advocate,
Advocate, Enrollment No.: O-533/2020

(M) 8917214704

Counsel for Respondent No. 13

Dr. Surjya Sankar Mishra,
Enrollment No.: O-505/2023

(M) 7875641573

email: mishra.surjya63@gmail.com

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No. 15/2025 (EZ)

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STATE OF ODISHA & ORS.

Respondent(s)

NDOH: -12.09.2025

AFFIDAVIT

I, Sri Ashok Kumar Patnaik, son of Late Prafulla Kumar Patnaik, aged about 63 years, duly authorized by the M/s. Rimjhim Ispat Ltd., Kurunti, Dist: Dhenkanal do hereby state on oath and solemnly affirm as under:

1. That, I have been authorized by Respondent No. 13 in this case and competent to swear in this affidavit and the next date of hearing is 12.09.2025.

2. That, the rejoinder has been filed by the petitioner on 30.07.2025 and the reply to the rejoinder is submitted herewith is annexed at Annexure - I

3. That, the water allocation matter about consumption from river Brahmani and drawl of ground water is submitted herewith and the demand note for the month of July 2025 as assessed by the Water Resources Dept., Govt. of Odisha on 26.08.2025 and CGWA clearance is annexed at Annexure- II. The premium has also been deposited as per the demand.

4. That, the reply affidavit filed before Hon'ble Tribunal by R-13 on 11.09.2025 has been forwarded to the Petitioner and other Respondents through email on dt.11.09.2025. The email sent may be considered as proof of service as annexed at Annexure-III.



[Handwritten Signature]
11/9/25

5. That, the contents of the reply are true to best of my knowledge which is based on the records and legal averments made therein is correct.

[Signature]
Deponent
For RIMJHIM ISPAT LTD.

VERIFICATION

Authorised Signatory

Verified on this the 11th day of September, 2025 that the contents of the affidavit are true and correct and no part of it is false and not concealed there from.

Identified by me

[Signature]
Advocate



[Signature]
Deponent
For RIMJHIM ISPAT LTD.

Authorised Signatory

Place: *Bhubaneswar*
Date: *11-09-2025*

Counsel for Respondent No. 13

[Signature]

Dr. Surjya Sankar Mishra, Advocate

[Signature]
Shri Debesw Kumar Biswal, Advocate,

Enrollment No.: O-505/2023

Enrollment No.: O-533/2020

(M) 8917214704

(M) 7875641573



The above named deponent(s) being duly identified by Sri. *[Signature]* Advocate, Bhubaneswar Appears before me on *11.09.2025* at *2:00* P.M. States on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief

Deponent(s) Notary, Bhubaneswar

[Signature]
11/9/25

JANMEJAYA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. ON-86/2012
Mob No-7976581217

Annexure I

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 15/2025/ EZ

In the matter of: -

HARIHAR SAMAL & ANR.

Applicant

Versus

STATE OF ODISHA & ORS.

Respondent(s)

REPLY ON BEHALF OF RESPONDENT NO. 13, M/S. RIMJHIM ISPAT Ltd.
(FORMERLY KNOWN AS M/S. BRG IRON AND STEEL COMPANY PVT.
LTD. (RESPONDENT NO. 13)

IT IS MOST RESPECTFULLY SUBMITTED HEREINUNDER:

1. That, the petitioner has filed the rejoinder affidavit on 30.07.2025 and also the reply affidavit of State Pollution Control Board, Odisha has been uploaded in NGT website on 10.09.2025.
2. That the Respondent No. 13 has valid Consent to Operate (CTO) under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the rules framed thereunder including valid Authorisation under Hazardous and Other Wastes (management and Transboundary Movement) Rules, 2016 till 31.03.2027 and the State Pollution Control Board, Odisha (SPCB) being the regulatory authority has enclosed the copies of said clearances in the reply affidavit and therefore, it is submitted that the Respondent No. 13 has complied the Act provisions till date.



[Handwritten Signature]

For RIMJHIM ISPAT Ltd.

Authorised Signatory

3. That the Committee as constituted by the Hon'ble Tribunal vide order dt. 05.02.2025 at para 29, the members of the committee have inspected the industry on 06.03.2025 report has been filed by the Respondent No. 1,2 and 6 on 18.03.2025 and the compliances to the conditions has been reported. It is submitted that the recommendations are being adhered to. The concreting work of the approach roads and internal area is under progress. The domestic effluents generated are now discharged to septic tank and soak pit. The tree plantation is also undertaken by the industry. The solid wastes generated are stored inside the factory premises.
4. That it is submitted in reply to Para No. 2 that, the Industry is drawing water as per the Water Resources Department allocation and the demand note has been raised for the month of July 2025 vide their order No. 2493 dt. 26.08.2025 and No. 2495 dt. 26.08.2025. Accordingly, 321 cubic meter of surface water has been drawn and 270 cubic meter of ground water, (total quantity of 591 cubic meter) out of the 72051.65 cubic meter. It is further submitted that the Ministry of Jal Shakti, Dept. of Water resources, River Development and Ganga rejuvenation, Central Ground Water Authority (CGWA) has allocated for drawl of 36500 m³/year which is valid till 07.01.2026 which may be considered.
5. That it is submitted that the industry is a compliant unit as far as the affidavit filed by SPCB being the regulatory authority. That the industry is also comply the provisions of Hazardous waste management Rule. Further steps are being taken for the diversion of forest land of 18.05 Ac. and follow up action is being taken up with the district administration.
6. That the reply affidavit has been furnished by the Respondent No. 13 which has been uploaded in Hon'ble NGT website on 18.03.2025 and 30.07.2025 may be considered by the Hon'ble Tribunal.



[Handwritten Signature]
11/9/25

For RIMJHIM ISPAT LTD.

Authorised Signatory

That, in light of above submissions the answering respondent (Respondent No. 13, M/s. Rimjhim Ispat Ltd., At: Kurunti, P.O: Kuspanga, Dist: Dhenkanal specifically not filing a para-wise reply, however the same shall be filed as per the direction of the Hon'ble Tribunal.

The Hon'ble Tribunal may kindly be pleased to take the aforesaid reply on record along with the Affidavit in support of the statements made above.

[Handwritten Signature]
Authorized Signatory

Rimjhim Ispat Ltd. (Respondent No. 13)

Through Counsel
Surjya Sankar Mishra
Dr. Surjya Sankar Mishra, Advocate
Enrollment No. O-505/ 2023
&

Shri Debesh Kumar Biswal, Advocate
Enrollment No. O- 533/2020

Date: 11.09.2025
Place: Bhubaneswar



[Handwritten Signature]
The above named deponent(s) being duly identified by Sri. *Suk. Mishra* Advocate, Bhubaneswar
Appears before me on dt. **11 SEP 2025** at *11:19* A.M./P.M. *11:19* States on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief
Deponent(s) *[Signature]* Notary, Bhubaneswar
JANMEJAYA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. GN-86/2012
Mob No-7978581217

APPENDIX - II

- 405 -

OFFICE OF THE SUPERINTENDING ENGINEER
Rengali Right Canal Division No-II, Dhenkanal, PIN:- 759121

Plot No-/E-mail id:

Lr No: 2493 Dt. 26.08.2025 Date: 26/08/2025

To

Rimjhim Ispat Ltd. Formerly BRG IRON AND STEEL CO., Kurunti, Meramundali, Dhenkanal. Notice is here by given that you have been drawing/allocated water from the Government Water Source (Surface Water) as shown in the format during the month of July 2025. As per flow meter reading you have consumed 321 cubic metre of water of your industrial/Commercial establishment against the applied quantity for the month of July 2025, which is 72051.65 cubic metre. As per sub-rule(2)(f) of rule 23-A read with rule 23 and 26, the quantity of water for this month is 72051.65 cubic metre and you have been assessed with an amount as shown in the format.

You are hereby directed to deposit the fees so assessed in the office of the Superintending Engineer, Rengali Right Canal Division No-II, Dhenkanal noted below on or before Date. 31/8/2025 failing which action as deemed proper under the provisions of the act and rules shall be taken against you.

Name Of The Govt. Water Source/Irrigation Work	Commitment Charge	Quantum Of Water For The Month (In CUM)	Unit Rate Of License Fee/Special Water Rate (Rate/Cum)	Total Amount Assessed (Current Principal) For The Month (Col.5 = Col.3xcol.4+Col.2)	Current Penalty	Cumulative Demand For The Previous Month (Col.7 = Col.13 Of Previous Month)	Collection During The Month (Against Col.7)				Current Interest 2% Per Month [Col.12 = (Col.7 - Col.11)*2/100]	Cumulative Demand For The Month (Col.13 = Col.5 + Col.6 + Col.7 + Col.12 - Col.11)
							Principal	Penalty	Interest	Total (col.11 = col.8+col.9 + col.10)		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
Brahmani River	Rs. 0	72051.65 cum	6.46/cum	Rs. 465454	Rs. 0	Rs. 331337539	Rs. 0	Rs. 0	Rs. 0	Rs. 0	Rs. 6626751	Rs. 338429744

Memo No 2494

Date 26.08.2025

[Signature]
26/08/25
Superintending Engineer
Rengali Right Canal Division No-II, Dhenkanal

Copy Submitted to the Chief Engineer, Water Services, O/O the E.I.C., Water Resources Department, Odisha.

[Signature]
26/08/25
Superintending Engineer
Rengali Right Canal Division No-II, Dhenkanal

Automatically Generated Demand, Signature Not Required.



For RIMJHIM ISPAT LTD.
[Signature]
Authorised Signatory 26/08/25

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OFFICE OF THE SUPERINTENDING ENGINEER
Rengali Right Canal Division No-II, Dhenkanal, PIN:- 759121

- 406 -

Plot No/E-mail id:

Lr No. 2495 Dt. 26.08.2025 Date: 26/08/2025

Rimjhim Ispat Ltd. Formerly BRG IRON AND STEEL CO., Kurunti, Meramundali, Dhenkanal. Notice is hereby given that you have been drawing/allocated water from the Government Water Source (Ground Water) as shown in the format during the month of July 2025. As per flow meter reading you have consumed 270 cubic metre of water of your industrial/Commercial establishment against the applied quantity for the month of July 2025 which is 3094.42 cubic metre. As per sub-rule(2)(f) of rule 23-A read with rule 23 and 26, the quantity of water for this month is 3094.42 cubic metre and you have been assessed with an amount as shown in the format.

You are hereby directed to deposit the fees so assessed in the office of the Superintending Engineer, Rengali Right Canal Division No-II, Dhenkanal noted below on or before Date. 31/8/2025 failing which action as deemed proper under the provisions of the act and rules shall be taken against you.

Name Of The Govt. Water Source/Irrigation Work	Commitment Charge	Quantum Of Water For The Month (In CUM)	Unit Rate Of License Fee/Special Water Rate (Rate/Cum)	Total Amount Assessed (Current Principal) For The Month (Col.5 + Col.3xCol.4+Col.2)	Current Penalty	Cumulative Demand For The Previous Month (Col.7 + Col.13 Of Previous Month)	Collection During The Month (Against Col.7)				Current Interest 2% Per Month [Col.12 = (Col.7 + Col.11)*2/100]	Cumulative Demand For The Month (Col.13 + Col.5 + Col.6+Col.7 + Col.12 + Col.11)
							Principal	Penalty	Interest	Total (Col.11 = Col.8+Col.9 + Col.13)		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
Ground Water	Rs. 1	3094.42 cum	12.92/cum	Rs. 39980	Rs. 0	Rs. 0	Rs. 0	Rs. 0	Rs. 0	Rs. 0	Rs. 0	Rs. 39980

Memo No. 2496

Date 26.08.2025

[Signature]
 26/08/25
 Superintending Engineer
 Rengali Right Canal Division No-II, Dhenkanal

Copy Submitted to the Chief Engineer, Water Services, O/O the E.I.C., Water Resources Department, Odisha.

[Signature]
 26/08/25
 Superintending Engineer
 Rengali Right Canal Division No-II, Dhenkanal



Automatically Generated Demand, Signature Not Required.

[Signature]
 26/08/25
 For RIMJHIM ISPAT LTD.
 Authorised Signatory



- 407 -

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Brg Iron And Steel Co. Pvt Ltd		
Project Address:	At:kurunti, Po:kusupanga		
Village:	Kurunti	Block:	Odapada
District:	Dhenkanal	State:	Odisha
Pin Code:			
Communication Address:	M/s Brg Iron And Steel Co. Pvt. Ltd., 1st Floor, Plot No. 99/1, Jaydev Vihar, Po.: Rrl Campus, Ps.: Nayapally, Bhubaneswar, Bhubaneswar, Khordha, Odisha - 751013		
Address of CGWB Regional Office :	Central Ground Water Board South Eastern Region, Bhujal Bhawan, Khandagiri Square, Nh-5, Bhubaneswar, Khordha, Odisha - 750001		

- NOC No.:** CGWA/NOC/IND/ORIG/2023/17490
- Application No.:** 21-4/4629/OR/IND/2022
- Category:** Safe
(GWRE 2020)
- Project Status:** New Project
- NOC Type:** New
- Valid from:** 08/01/2023
- Valid up to:** 07/01/2026
- Ground Water Abstraction Permitted:**

Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year						
100.00	36500.00						

- Details of ground water abstraction /Dewatering structures**

Total Existing No.:0

Total Proposed No.:2

	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	0	0	0	0	0	2	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

- Ground Water Abstraction/Restoration Charges paid (Rs.):** Rs 36500.00

- Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.**

	Manual DWLR**			DWLR With Telemetry
**DWLR - Digital Water Level Recorder	1	0	1	0

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.



18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये

[Signature]
11/11/23

For RIMJHIM ISPAT LTD.
Authorised Signatory

Validity of this NOC shall be subject to compliance of the following conditions:

← 408 -

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/dischage of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये

[Handwritten Signature]
11/11/2021

FOR KIMJHIM ISPAT LTD.
Authorised Signatory



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, DHENKANAL

(Revenue Section)

No II- 104/2025- 12836 / Dt. 30-08-2025 e-mail - dkl.revenue@nic.in

From

Lalit Mohan Behera, OAS(S)
Additional District Magistrate,
Dhenkanal

To

All Tahasildars of Dhenkanal District

Sub:

Identification of non-forest Govt. land for Compensatory
Afforestation for forest diversion proposal of Ac 18.05 for expansion
of M/s Rimjhim Ispat Ltd under Odapada Tahasil

Madam/Sir,

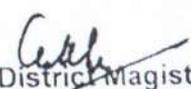
In enclosing herewith the copy of letter bearing no. 122/dt 26.07.2025 of
Authorized person of M/s-Rimjhim Ispat Ltd, I am to say that there is requirement of
non-forest Govt land of Ac 18.05 for diversion of forest land of Ac 18.05 for expansion of
M/s-Rimjhim Ispat Ltd under Odapada Tahasil.

In view of the above, you are requested to identify suitable patches of
non-forest Govt land of Ac 18.05 for the purpose of Compensatory Afforestation in lieu
of diversion of Ac 18.05 forest land for expansion of M/s-Rimjhim Ispat Ltd and submit
the land schedule & land plan for further action at this end.

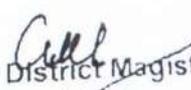
Yours faithfully,


Additional District Magistrate
Dhenkanal

Memo No. 12837 / Rev. Dt. 30-08-2025
Copy to the Sub-Collector, Dhenkanal for information and necessary
action


Additional District Magistrate
Dhenkanal

Memo No. 12838 / Rev. Dt. 30-08-2025 -
Copy submitted to the Divisional Forest Officer, Dhenkanal Forest
Division, Dhenkanal for kind information and necessary action


Additional District Magistrate
Dhenkanal




11/8/25

FOR RIMJHIM ISPAT LTD.

Authorised Signatory

- 410 -

Tahsil Office Odapada

Memo No. 4922 Dt. 10.09.2025

Copy forwarded to all R.O.'s of Odapada Tahsil
to enquiry and report.

10/9/25
Tahsil Officer, Odapada

[Handwritten Signature]

FOR RIMJHIM SPXT LTD.

Authorised Signatory



21/7/2025

RIL/BBSR/122

Date : 26th July, 2025



Rev. No.

To

The Collector & District Magistrate,
Dhenkanal.

17-452

Sub: Allotment of ~~18.05~~ Ac Non-Forest Land from Land Bank for creation of Compensatory Afforestation in lieu of Revenue Forest Land of 18.05Ac for existing & expansion of M/s Rimjihim Ispat Ltd under Odapada Tahasil in Dhenkanal district.

Sir,

With reference to the above subject M/s Rimjihim Ispat Ltd has proposed for existing and expansion project in Khurunti for which 18.05 Ac of Forest Land is required to be diverted. As per FC Act 1980 and amended thereof, non-Forest equivalent to the Forest Land to be diverted is required for creation of Compensatory Afforestation for the above project.

Therefore, it is kindly requested to allot an area of 18.05 Ac non-Forest Land for creation of Compensatory Afforestation for further process of the diversion proposal.

This is for your kind reference and necessary action please.

Yours faithfully,

(Signature)
Ashok Kumar Pattnaik

For M/s RIMJHIM ISPAT LIMITED



Copy submitted to the DFO, Dhenkanal for kind information.

for RIMJHIM ISPAT LTD.

Authorised Signatory

CIN: U27101UP1991PLC012678
D&B D-U-N-S Number: 65-039-4781

APJ: Shamir Bagh, New Delhi-110 088 (India) • Tel: +91-11-27478877-78
B-22/23 Industrial Area, Sumerpur, Dhenkanal-751002 (U.P.) India
W-55, W. K. Road, Post-Kusumbari, PS-Mubanga, Dist-Dhenkanal-751011, Odisha, India

Website: www.rimjihimspat.com
e-mail: mail@rimjihimspat.com

Head Office
3A275, Ashok Nagar, Khandwa - 456 002 (M.P.) India
Tel: +91-512-2974189, 2974216, 2974292

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 Outlook

Additional Affidavit of Respondent No. 13, M/s. Rimjhim Ispat Ltd., Kurunti, Dist: Dhenkanal in O.A. NO. 15 of 2025 (EZ), Harihar Samal v. State of Odisha.

From S K Das <skdas@rimjhimispat.com>**Date** Thu 9/11/2025 4:01 PM**To** Sankar Pani <sankarprasadpani@gmail.com>; rajib.ray.official23@gmail.com <rajib.ray.official23@gmail.com>; amritalegal@gmail.com <amritalegal@gmail.com>; ashokadvhc@gmail.com <ashokadvhc@gmail.com>; varun@vmchambers.com <varun@vmchambers.com>; pbanerjeebihani@gmail.com <pbanerjeebihani@gmail.com>; rdser-cgwb@nic.in <rdser-cgwb@nic.in>**Cc** Surjya Sankar Mishra <mishra.surjya63@gmail.com>; A. K. Pattnaik <ak.pattnaik@rimjhimispat.com> 1 attachment (4 MB)

O.A. 15-2025 Reply by Respodent no. 13 RIMJHIM ISPAT dated 11-09-2025.pdf;

Sir,
Please find enclosed herewith the additional affidavit of Respondent No.-13, M/s Rimjhim Ispat Limited for your kind information and necessary action.
The mater is listed on 12/09/2025.

Yours faithfully ,

For M/s Rimjhim Ispat Limited

Dr. S. S Mishra, Advocate
Mobile-7875641573
email : mishra.surjya63@gmail.com

 Outlook

Additional Affidavit of Respondent No. 13, M/s. Rimjhim Ispat Ltd., Kurunti, Dist: Dhenkanal in O.A. NO. 15 of 2025 (EZ), Harihar Samal v. State of Odisha.

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Date Thu 9/11/2025 4:01 PM

To Sankar Pani <sankarprasadpani@gmail.com>; rajib.ray.official23@gmail.com <rajib.ray.official23@gmail.com>; amritalegal@gmail.com <amritalegal@gmail.com>; ashokadvhc@gmail.com <ashokadvhc@gmail.com>; varun@vmchambers.com <varun@vmchambers.com>; pbanerjeebihani@gmail.com <pbanerjeebihani@gmail.com>; rdser-cgwb@nic.in <rdser-cgwb@nic.in>

Cc Surjya Sankar Mishra <mishra.surjya63@gmail.com>; A. K. Pattnaik <ak.pattnaik@rimjhimispat.com>

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